REPORTABLE

ITEM NO.22 COURT NO.13 SECTION IV-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 461/2022 in C.A. No. 4987/2022

ROHITH THAMMANA GOWDA Petitioner(s)

VERSUS

RAJINI NALINI RAMESH

Respondent(s)

WITH

MA 1368/2022 in C.A. No. 4987/2022 (IV-A) (FOR ADMISSION and IA No.113871/2022-CLARIFICATION/DIRECTION)

MA 1369/2022 in C.A. No. 4987/2022 (IV-A) (FOR ADMISSION and IA No.113879/2022-CLARIFICATION/DIRECTION)

Date: 14-09-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For parties:

Mr. R. Basant, Sr. Adv. Mr. Siddhant Buxy, AOR

Mr. Manu Krishnan, Adv.

Mr. Krishna Sumanth, Adv.

Ms. Meenakshi Arora, Sr. Adv.

Mr. Vivek Jain, AOR

Ms. Suchitra Kambhat, Adv.

Mr. Abhinav Jain, Adv.

Mr. Prabhajit Johar, Adv.

Mr. Panveer Talwar, Adv.

Mr. S. S. Jauhar, AOR

UPON hearing the counsel the Court made the following O R D E R $\,$

In addition to the directions issued in paragraph 18(i) to (iv) of the judgment dated 29.07.2022, the following

direction shall be read as direction No. 18 (v) of the said judgment:

"The petitioner-husband shall not take any coercive steps against the respondent-wife in any of the proceedings pending in the Superior Court of Washington, County of King, United States of America."

The parties shall file a joint application before the Superior Court of Washington, County of King, United States of America duly signed by their respective counsel for mirroring the judgment dated 29.07.2022.

List this matter after 10 days to enable the parties place on record the mirror order.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)